

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 1203 of 1996

Date of Order: 19-01-98.

SINGLE BENCH

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

N. C. MONDAL

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. P.K. Nag, counsel.

For the respondents: Mr. S. Choudhury, counsel.

O R D E R

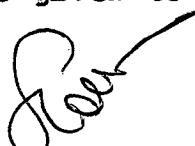
Division Bench is not sitting to-day.

Let the application be admitted for adjudication. Reply filed to-day be kept with the record. Rejoinder, if any, to be put in within 2 weeks.

It is, however, made clear that no interim order is required to be passed at this stage. It is also made clear that the respondents may proceed with the disciplinary proceeding but no official order should be passed without the leave of the Court.

Matter be listed for hearing before a Division Bench according to its chronological position and on its own turn. Liberty to mention for an early hearing.

Plain copy of this Order be given to both the parties.

  
(S.N. Mallick)  
Vice-Chairman.